
(2021) 07 UK CK 0218

In the Uttarakhand High Court

Case No : Writ Petition (M/S) No. 1460 Of 2021

Padma Sharma

APPELLANT

Vs

H.D.B. Financial Services Ltd. & Another

RESPONDENT

Date of Decision : 29-07-2021

Acts Referred:

Citation : (2021) 07 UK CK 0218

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : Parikshit Saini

Final Decision : Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. Heard learned counsel for the parties through video conferencing.
2. Petitioner took a loan from HDB Financial Services Ltd., Branch Haridwar, however, she could not repay the same in time, therefore, recovery proceedings have been initiated against her. Thus, feeling aggrieved, petitioner has approached this Court.
3. Learned counsel for the petitioner submits that as per the impugned order dated 15.07.2021, the amount outstanding against the petitioner is Rs. 19,33,735.18/-, which has been directed to be deposited within 60 days.
4. Learned counsel for the petitioner submits that petitioner is ready and willing to liquidate the loan and petitioner may be permitted to approach the Competent Authority in the bank with her proposal.
5. Having regard to the facts and circumstances of the case, writ petition is disposed of with liberty to the petitioner to approach the Competent

Authority in HDB Financial Services Ltd. by making a representation. If petitioner makes such representation within two weeks from today, then the

Competent Authority in the Bank shall consider the same and pass appropriate order, in accordance with law within three weeks from the date of

receipt of representation along with certified copy of this order.